

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 173 of 2001
OA 684 of 1997

Present : Hon'ble Mrs. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Mr. S. Biswas, Administrative Member

Madan Gopal Poddar

-VS-

Metro Railway

For the Applicant : Mr. S.C. Sinha, Counsel

For the Respondents: Dr. MS. S. Sinha, Counsel

Date of Order : 15-01-2003

ORDER

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN(J)

Heard Ld. Counsel for both the parties. Shri S.C. Sinha, Ld. Counsel for the applicant prays for permission to withdraw the O.A. 684 of 1997. Dr. Ms. Sinha, Ld. Counsel for the respondents submits that MA 173 of 2001 has already been dismissed vide order dated 1-2-2001 and it has been wrongly listed in to-day's cause list. However, the Ld. Counsel for the applicant submits that the MA has since been restored.

2. Taking note of the submissions made by the Ld. Counsel for the applicant as O.A. 684 of 1997 is no longer pressed accordingly, both the OA and MA are disposed of as withdrawn. No order as to costs.


Member (A)


Vice-Chairman (J)

DKN